

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 97(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2017

NAME OF THE COMPANY: Purna Kala Trust
Vs
M/s. Delhi Press Patra Prakashan Pvt. Ltd. &ors.

SECTION OF THE COMPANIES ACT: 397/398


<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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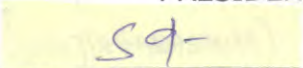
ORDER

In the order dated 23.12.2016 we have appointed former Chairman Company Law Board as an independent director. However a communication sent by him has been placed before us expressing his difficulty to act as such. Accordingly we substitute his appointment as facilitator as well as court observer. He would be entitled to attend the Board Meetings and would also be entitled to exercise all the power which flow from the order dated 23.12.2016.

The parties appeared to be negotiating an amicable settlement which is being facilitated by the former Chairman CLB, Shri S. Balasubramaniam and have accordingly requested for further time of three months.

Let the matter be listed on 31.05.2017. A copy of this order be sent to Shri S. Balasubramaniam for his further necessary action.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (J)